

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.10
C.P. No.80/BB/2023

IN THE MATTER OF:

M/s. Bangalore Softsell Ltd.	...	Petitioner
Vs.		
ROC, Karnataka	...	Respondent

Order under Section 66 of Companies Act, 2013

Order delivered on 18.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Vinay B. L., PCS

ORDER

1. Heard the Ld. PCS for the Petitioner.
2. Report from the ROC/RD is still awaited. Therefore, two weeks' time is granted to the ROC/RD to file its report, and one week thereafter is granted to the Petitioner to file his response/replies to the said report.
3. In compliance to para 2 of the order dated 18.01.2024, Ld. PCS for the Petitioner has filed Affidavit of Service *vide* Diary No.397 dated 18.01.2024. The same is taken on record. Further, it is noticed that Ld. PCS for the Petitioner has not yet complied with para 3 of the Order dated 18.01.2024. Therefore, he is directed to file the same well before the next date of hearing.
4. List the matter on **20.06.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma